

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : E : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA Nos.7007 & 7008/Del/2018
Assessment Years: 2014-15 & 2015-16

Anchal Rathi,
24, Sadhna Enclave,
Malviya Nagar,
New Delhi.

Vs ACIT,
Central Circle-16,
New Delhi.

PAN : AEWPA2450G

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri Gaurav Pundir, Sr. DR
Date of Hearing	:	29.09.2021
Date of Pronouncement	:	29.09.2021

ORDER

PER R.K. PANDA, AM:

These appeals filed by the assessee are directed against the separate orders dated 14th September, 2018 of the CIT(A)-XXVI, New Delhi, relating to the assessment years 2014-15 & 2015-16.

2. None appeared on behalf of the assessee at the time of hearing. However, applications have been filed by the assessee seeking withdrawal of the appeals on the ground that the assessee has opted to settle the disputes relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas

Scheme, 2020. The assessee has also obtained Form No.3. It is accordingly requested in the applications that these appeals may be allowed to be withdrawn.

3. In the absence of any objection from the Id. DR, the request of the assessee for withdrawal of the appeals is allowed. Accordingly, the appeals filed by the assessee are dismissed.

4. In the result, the appeals filed by the assessee are dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 29th September, 2021.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated: 29th September, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Asstt. Registrar, ITAT, New Delhi